

[श्री यशपाल सिंह]

हमारी कोई पोजीशन ही न हो। गृह मंत्री जी इस बात की साफ घोषणा करें कि उन के पास क्या संरक्षण है कि माननीय सदस्यों के आत्म-सम्मान की रक्षा हो।

श्री हुकम चन्द कछवाय : अगर आप अनुमति दें तो मैं एक बात जानना चाहता हूँ।

13.27 hrs.

PAPERS LAID ON THE TABLE

STATEMENT CORRECTING ANSWER TO S.Q. NO. 97 RE. FOURTH FIVE YEAR PLAN

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): Sir, on behalf of Shri Asoka Mehta, I beg to lay on the Table a statement correcting the answer to Starred Question No. 97 dated the 28th July, 1966 by Shri Era Sezhayan and others regarding 'Fourth Five Year Plan'. [Placed in Library. See No. LT-6649/66].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE AND SALT ACT, 1944

Shri L. N. Mishra: Sir, on behalf of Shri Bali Ram Bhagat, I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1966 published in Notification No. G.S.R. 1150 in Gazette of India dated the 23rd July, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules 1966, pub-

lished in Notification No. G.S.R. 1151 in Gazette of India dated the 23rd July, 1966. [Placed in Library. See No. LT-6650/66].

(2) A copy of Notification No. G.S.R. 1152 published in Gazette of India dated the 23rd July, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-6651/66].

(3) (i) A copy of the Post Office Savings Certificates (Amendment) Rules, 1966, published in Notification No. G.S.R. 633 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6652/].

NOTIFICATION UNDER KERALA ELECTRICITY DUTY ACT, 1963

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of Notification S.R.O. No. 220/66 published in Kerala Gazette dated the 7th June, 1966, under sub-section (4) of section 13 of the Kerala Electricity Duty Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6653/66].

NOTIFICATIONS UNDER KERALA LAND REFORMS ACT, 1963, ETC.

Shri L. N. Mishra: Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications making certain